GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 1781 TO BE ANSWERED ON: 05.08.2025

Sale of Inferior Quality Fertilizers

1781: DR. M. THAMBIDURAI:

Will Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether Government has taken note that companies sell fake or inferior quality fertilizers to farmers which harm their crops;
- (b) if so, the number of such cases reported during the last five years, State-wise;
- (c) whether any action has been taken by Government against such fraudulent companies;
- (d) if so, the details thereof indicating the names of such companies and the action taken against them, State-wise;
- (e) whether Government has provided compensation or any other financial assistance to the farmers affected by such incidents; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (f) Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilizers which are not of prescribed standards. Any sale of fake or inferior quality fertilizers is punishable under the Essential Commodities Act, 1955.

Moreover, quality control of fertilizers comes under the purview of State Governments. In order to regulate the sale of duplicate fertilizers in the State, there is a District Quality control mechanism for awareness & vigilance at the field level

and awareness is spread among the farmers on the regular basis through press note, TV talks, Kishan Gosti, Krushimela, Krushi Mahotsav etc.

Accordingly, as per the information received from States, the information regarding the number of cases of fake or inferior quality fertilizers in the States and action taken against them during the last 5 years is placed at **Annexure**.

Annexure referred to in reply to parts (a) to (f) of Rajya Sabha Unstarred Question No. 1781 to be answered on 05.08.2025

Numb	er of cases relate	ed to Spurious or Low Quality	Fertilizers reported by States during last 5 years
S.No	State	No of Cases	Action Taken
1	Andaman and Nicobar	NIL	NIL
2	Andhra Pradesh	NIL	NIL
3	Arunachal Pradesh	NIL	NIL
4	Assam	5	Lincences of the concerned were cancelled.
5	Bihar	NIL	NIL
6	Chhattisgarh	1	The action against the fertilizer company is under proces in the court of distric collector.
7	Dadra and Nagar	NIL	NIL
8	Daman and Diu	NIL	NIL
9	Delhi	NIL	NIL
10	Goa	NIL	NIL
11	Gujarat	NIL	NIL
12	Haryana	707	52 FIR registered
13	Himachal Pradesh	NIL	NIL
14	Jammu and kashmir	NIL	NIL
15	Jharkhand	NIL	NIL
16	Karnataka	14	14 FIR registered
17	Kerala	No. of cases reported for Fake Fertilizers: NIL No. of Cases of Substandard fertilizers: 1026	License suspended -5 Hearing conducted – 72 Warning - 247 Explanation called for - 577 Show cause notice - 126

18	Lakshadweep	NIL	NIL
19	Madhya Pradesh	17	Action Taken as per FCO-1985 & ECA-1955.
20	Maharashtra	37	37
21	Manipur	NIL	NIL
22	Meghalaya	NIL	NIL
23	Mizoram	NIL	NIL
24	Odisha	610	LoA cancelled: 94, LoA suspended: 228, Other action (stop sale/seizure): 267, Prosecution launched: 21
25	Puducherry	NIL	NIL
26	Punjab	487	The licenses of these companies were revoked. 146 Cases are pending in various courts againt companies that supplied substandard fertilizers to farmers and 18 FIRs have been filed against the defaulter in such cases across the State of Punjab.
27	Rajasthan	NIL	NIL
28	Sikkim	NIL	NIL
29	Tamil Nadu	01	The Trial is proceeding at Hon'ble JM Court No. 2, Coimbatore.
30	Telangana	NIL	NIL
31	Tripura	NIL	NIL
32	Uttarakhand	NIL	NIL
33	Uttar Pradesh	44	44 FIRs registered
35	West Bengal	3127	Action Taken as per FCO-1985.